

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD BENCH

**Before: Shri Rajpal Yadav, Judicial Member
And Shri Amarjit Singh, Accountant Member**

**ITA No. 1284/Ahd/2016
Assessment Year 2011-12**

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| Shri Bhanvarlal P. Shah S/o of Shri Panalal Shah, G-43, Orchid Green, Girdharnagar, Shahibagh, Ahmedabad PAN: ACUPS6058A (Appellant) | Vs | The Principal CIT, Ahmedabad-1, Ahmedabad (Respondent) |
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**Revenue by: Shri S.K. Dev, Sr. D.R.
Assessee by: Shri Rohan Thakkar, A.R.**

Date of hearing : 29-11-2018
Date of pronouncement : 29-11-2018

आदेश/ORDER

PER : AMARJIT SINGH, ACCOUNTANT MEMBER:-

This assessee's appeal for A.Y. 2011-12, arises from order of the Principal CIT-1, Ahmedabad dated 28-03-2016, in proceedings under section 263 of the Income Tax Act, 1961; in short the Act.

2. At the time of hearing, Id. counsel for the assessee has requested to withdraw the appeal. The Revenue is fair enough in not objecting to the same. We therefore accept assessee's request for withdrawing the appeal filed.
3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 29-11-2018

Sd/-
(RAJPAL YADAV)
JUDICIAL MEMBER
Ahmedabad : Dated 29/11/2018

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

आदेश का प्रतिलिपि अपेक्षित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलार्थ आधिकरण,
अहमदाबाद